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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

C.P. No.64 of 1994 IN  
O.A. No. 571 of 1992

New Delhi this the 8th day of July, 1994

**Mr. Justice S.K. Dhaon, Acting Chairman**  
**Mr. B.K. Singh, Member**

Shri Mohinder Singh  
R/o Sevanagar Colony  
behind Gawar Factory,  
Bhiwani (Haryana).

...Applicant

By Advocate Shri Manoj Gaur, proxy counsel for Shri V.P. Sharma,  
Counsel

Versus

1. Shri Masih-uz.Zaman,  
General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.
2. Shri J.S. Bathla,  
Divisional Railway Manager,  
Northern Railway,  
New Delhi. ...Respondents

By Advocate Shri H.K. Gangwani

ORDER (ORAL)

**Mr. Justice S.K. Dhaon, Acting Chairman**

The complaint in this petition is that the direction given by this Tribunal on 23.12.1992 in O.A. No. 571 of 1992 has not been carried out.

2. On 12.05.1994 in these proceedings, this Tribunal directed the respondents to carry out the directions aforementioned.

3. An affidavit has been filed by Shri Sunil Misra, the Senior Divisional Personnel Officer annexing thereto a true copy of the order dated 27.06.1994 passed by the Divisional Superintending Engineer (C), Northern Railway, New Delhi in his capacity as the appellate authority. A perusal of the said order indicates that substantial compliance has been done by the appellate authority of the direction given by this

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Tribunal in the O.A. as well as in the order dated 12.05.94. We are satisfied that the respondents have now complied with the direction and, therefore, no occasion now exists for proceeding further in the contempt proceedings. We, however, make it clear that it will be open to the applicant to challenge the legality of the order dated 27.06.94, if so advised, before the appropriate forum.

4. With these observations, this petition (Contempt Petition) is disposed of. The notice issued to respondent No.1 is discharged.

No costs.

(B.K. SINGH)  
MEMBER (A)

(S.K. DHAON)  
VICE CHAIRMAN

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